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# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it  
may be filed as a Separate Compilation.

### PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated  
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th March, 2000 is hereby published for general information:

Kum, H. K. JHAVERI,  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

#### GUJARAT ACT NO. 13 of 2000.

(First Published, after having received the assent of the Governor in the *Gujarat Government Gazette*, on the 31st March, 2000).

#### AN ACT

to repeal certain Acts.

WHEREAS it is expedient to repeal certain obsolete Acts, it is hereby enacted in the Fifty-first Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Repealing Act, 2000. Short title.
2. In this Act, unless the context otherwise requires, "Land Tenure Abolition Act" means an Act specified in Part I of the Schedule. Definition.

Repeal of certain Acts.

3. The Acts specified in the Schedule are hereby repealed.

Savings.

4. (1) Notwithstanding the repeal of Land Tenure Abolition Act (hereinafter in this sub-section and sub-section (2) referred to as "the said Act") by section 3,-

(a) land made liable to payment of land revenue in accordance with the Bombay Land Revenue Code, 1879 and the rules made thereunder by the said Act shall continue to be so liable, and

Bom. V  
of 1879.

(b) the liability to pay land revenue levied under the said Code imposed on the holder of land by the said Act shall continue.

(2) The repeal of the said Act by section 3 shall not affect--

(a) any restriction imposed by the said Act on transfer of land; or

(b) the application of the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948 or, as the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, to any land or the relationship between holder of land or, as the case may be, landlord and his tenant made by the said Act.

Bom. LXVII  
of 1948.

Bom. XCIX of  
1958.

(3) Without prejudice to the provisions contained in sub-sections (1) and (2) and subject thereto, section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Act specified in the Schedule as if the Act had been an enactment within the meaning of the said section 7.

Bom. I of  
1904.

## SCHEDULE

( See section 3 )

## PART I

Year 1	No. 2	Short title of the Act 3
1949	Bom. XXXII	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949.
1949	Bom. LXI	The Bombay Maleki Tenure Abolition Act, 1949.
1949	Bom. LXIII	The Panch Mahals Mehwasssi Tenure Abolition Act, 1949.
1950	Bom. LX	The Bombay Paragana and Kulkarni Vatans (Abolition) Act, 1950.
1950	Bom. LXII	The Bombay Watwa Vazifdari Rights Abolition Act, 1950.
1953	Bom. XLIII	The Bombay Personal Inams Abolition Act, 1952.
1953	Bom. XLIII	The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953.
1953	Bom. XLVI	The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953.
1953	Bom. XLVIII	The Bombay Merged Territories Matadari Tenure Abolition Act, 1953.
1953	Bom. LXX	The Bombay Service Inams (Useful to Community) Abolition Act, 1953.
1954	Bom. 1	The Bombay ( Okhamandal Salami Tenure Abolition) Act, 1953.
1954	Bom. XXXIX	The Bombay Merged Territories and Areas ( Jagirs Abolition) Act, 1954.
1955	Bom. XXI	The Bombay Bhil Naik Inams Abolition Act, 1955.
1955	Bom. XXII	The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955.

1	2	3
1959	Bom. 1	The Bombay Inferior Village Watans Abolition Act, 1958.
1959	Bom. XXXI	The Bombay Ankadia Tenure (Saurashtra Area) Abolition Act, 1959.
1959	Bom. XXXV	The Bombay Bandhijama, Udhad and Ugadia Tenures Abolition Act, 1959.
1959	Bom. LXV	The Bombay (Saurashtra Area) Aghat Tenure and Ijaras Abolition Act, 1959.
1961	Guj. XLVIII	The Gujarat Patel Watans Abolition Act, 1961.
1963	Guj. XXXIII	The Gujarat Surviving Alienations Abolition Act, 1963.
1969	Guj. XVI	The Gujarat Devasthan Inams Abolition Act, 1969.

## PART II

Year 1	No. 2	Short title of the Act 3
1863	Bom. II	The Exemption from Land-revenue (No.1) Act, 1863.
1863	Bom.VII	The Exemption from Land-revenue (No.2) Act, 1863.
1874	Bom.III	The Bombay Hereditary Offices Act, 1874.
1878	Bom. V	The Bombay Abkari Act, 1878.
1882	Bom.VII	The Bombay Landing and Wharfage Fees Act, 1882.
1887	Bom.VI	The Matadars Act, 1887.
1889	Bom. I	The Bombay Village Sanitation Act, 1889.
1892	Bom.1	The Bombay District Vaccination Act, 1892.
1918	Bom.VI	The Bombay Disqualification of Alien Act, 1918.
1926	Bom.XI	The Invalidation of Hindu Ceremonial Emoluments Act, 1926
1936	Bom.XX	The Bombay Opium, Smoking Act, 1936.

1	2	3
1938	Bom. XXII	The Bombay Forfeited Lands Restoration Act, 1938.
1947	Bom. XXVIII	The Bombay Agricultural Debtors Relief Act, 1947.
1948	Bom. XXII	The Bombay-Refugees Act, 1948.
1953	Bom. XXXVIII	The Bombay Land Tenures Abolition (Amendment) Act, 1953.
1953	Bom. L	The Bombay Land Tenures Abolition (Recovery of Records) Act, 1953.
1954	Bom. XXIII	The Saurashtra Agricultural Debtors' Relief Act, 1954.
1955	Bom. LI	The Bombay Land Tenures Abolition (Amendment) Act, 1955.
1956	Bom. XL	The Bombay Land Tenures Abolition (Amendment) Act, 1956.
1958	Bom. LVII	The Bombay Land Tenure Abolition Laws (Amendment) Act, 1958.
1961	Guj. XLIV	The Gujarat Land Tenures Abolition (Extension of Period for Claiming Compensation) Act, 1961.
1964	Guj. 3	The Gujarat Smoke-nuisance Act, 1963.
1965	Guj. 23	The Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965.



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## PART - IV

### Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 17<sup>th</sup> June, 2004 is hereby published for general information.

S. S. PARMAR,  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 19 OF 2004.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 18<sup>th</sup> June, 2004).

### AN ACT

to repeal certain Acts.

WHEREAS it is expedient to repeal certain obsolete Acts, it is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Repealing Act, 2004.

Short title.

**Definition.** 2. In this Act, unless the context otherwise requires, "Land Tenure Abolition Act" means an Act specified in Part I of the Schedule.

**Repeal of certain Acts.** 3. The Acts specified in the Schedule are hereby repealed.

**Savings** 4. (1) Notwithstanding the repeal of Land Tenure Abolition Act (hereinafter in this sub-section and sub-section (2) referred to as "the said Act") by section 3,-

(a) land made liable to payment of land revenue in accordance with the Bombay Land Revenue Code, 1879 and the rules made thereunder by the said Act shall continue to be so liable, and

Bom V  
of 1879.

(b) the liability to pay land revenue levied under the said Code imposed on the holder of land by the said Act shall continue.

(2) The repeal of the said Act by section 3 shall not affect-

(a) any restriction imposed by the said Act on transfer of land; or

(b) the application of the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948 or, as the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 to any land or the relationship between holder of land or, as the case may be, landlord and his tenant made by the said Act.

Bom LXVI  
of 1948.

Bom. XCIX  
of 1958.

(3) Without prejudice to the provisions contained in sub-sections (1) and (2) and subject thereto, section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Acts specified in the Schedule as if the Act had been an enactment within the meaning of the said section 7.

Bom. I of  
1904.



**SCHEDULE***(See section 3)***Part I**

<b>Year</b>	<b>No.</b>	<b>Short title of the Act</b>
<b>1</b>	<b>2</b>	<b>3</b>
1949	Bom. LXII	The Bombay Taluqdari Tenure Abolition Act, 1949.
1951	Saurashtra XXVI	The Saurashtra Barkhali Abolition Act, 1951.
1953	Bom. XLV	The Bombay Merged Territories (Baroda Mul Giras Tenure Abolition) Act, 1953.

**Part II**

<b>Year</b>	<b>No.</b>	<b>Short title of the Act</b>
<b>1</b>	<b>2</b>	<b>3</b>
1901	Bom. VI	The Bombay Land Revenue Code (Amendment) Act, 1901.
1913	Bom. IV	The Bombay Land Revenue Code (Amendment) Act, 1913.
1947	Bom. XLV	The Bombay Land Revenue Code (Amendment) Act, 1947.
1948	Bom. XXXV	The Bombay Land Revenue Code (Amendment) Act, 1948.
1950	Bom. VI	The Bombay Land Revenue Code (Amendment) Act, 1950.

1950	Bom. XXXIII	The Bombay Land Revenue Code (Amendment) Act, 1950.
1950	Bom. LX	The Bombay Land Revenue Code (Amendment) Act, 1950.
1953	Bom. VII	The Bombay Land Revenue Code (Amendment) Act, 1953.
1955	Bom. XIV	The Bombay Land Revenue Code (Amendment) Act, 1955.
1956	Bom. XXVIII	The Bombay Land Revenue Code (Amendment) Act, 1956.
1956	Bom. XLV	The Bombay Land Revenue Code (Amendment) Act, 1956.
1959	Bom. XLI	The Bombay Land Revenue Code (Amendment) Act, 1959.
1960	Bom. III	The Bombay Land Revenue Code (Amendment) Act, 1960.
1965	Guj. 35	The Bombay Land Revenue (Extension to Kutch Area and Amendment) Act, 1965.
1972	Guj. 25	The Bombay Land Revenue and the Gujarat Panchayats and Education Cess (Amendment) Act, 1972.
1976	Guj. 26	The Bombay Land Revenue (Gujarat Amendment) Act, 1976.
1977	Guj. 25	The Bombay Land Revenue (Gujarat Amendment) Act, 1977.
1980	Guj. 3	The Bombay Land Revenue (Gujarat Amendment) Act, 1980.
1980	Guj. 37	The Bombay Land Revenue (Gujarat Second Amendment) Act, 1980.
1981	Guj. 2	The Bombay Land Revenue (Gujarat Amendment and Validation) Act, 1981.
1981	Guj. 24	The Bombay Land Revenue (Gujarat Amendment) Act, 1981.
1982	Guj. 8	The Bombay Land Revenue Code and Land Tenure Abolition Laws (Gujarat Amendment) Act, 1982.

**Part III**

Year	No.	Short title of the Act
1	2	3
1957	Bom. I	The Sir Chinubhai Madhavlal Ranchhodlal Baronetcy (Repealing) Act, 1956.
1957	Bom. IV	The Royal Family (Baroda) Trust Fund (Repealing) Act, 1956.
1957	Bom. XXXVI	The Sir Sassoon Jacob David Baronetcy (Repealing) Act, 1957.
1960	Bom. IX	The Sir Currimbhoy Ebrahim Baronetcy (Repeal and Distribution of Trust Properties) Act, 1959.
1961	Guj. X	The Bhavnagar Mercantile Disputes Settlement Rules (Repealing and Consequential Provisions) Act, 1961.
1961	Guj. XXI	The Dangs (Validation of Civil and Criminal Jurisdiction) Act, 1961.
1964	Guj. 15	The Gujarat Commissioners (Abolition of Office) Act, 1964.

**Part IV**

Year	No.	Short title of the Act
1	2	3
1968	Guj. 4	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1968.
1969	Guj. 16	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1969.
1974	Guj. 2	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1972.
1976 Hb 222-2	Presi. Act No. 43	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1976.



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**PART IV**

**Acts of Gujarat Legislature and Ordinance Promulgated  
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 21<sup>st</sup> March, 2005 is hereby published for general information.

**S. S. PARMAR,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department

**GUJARAT ACT NO. 13 OF 2005**

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 21<sup>st</sup> March, 2005).

**AN ACT**

to repeal certain Acts.

WHEREAS it is expedient to repeal certain obsolete Acts;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

1. This Act may be called the Gujarat Repealing Act, 2005.
2. The Acts specified in the Schedule are hereby repealed.

Short title.

Repeal of certain  
Acts.

**SCHEDULE***( See section 2 )*

<b>Year</b> 1	<b>No.</b> 2	<b>Short title of the Act</b> 3
1863	Bom. V	The Gas Companies Act, 1863.
1939	Bom. IX	The Bombay Gas Supply Act, 1939.

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सरकारी मध्यस्थ मुद्रणालय, गांधीनगर.

Extra No. 2

REGISTERED No. G/GNR/2



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## PART IV

Acts of the Gujarat Legislature and Ordinances promulgated  
and Regulations made by the Governor.

(The Following Act of the Gujarat Legislature, having been assented to by the Governor on the 2nd March, 2006 is hereby published for general information.)

S. S. PARMAR,  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 2 OF 2006.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 2nd March, 2006).

## AN ACT

to repeal certain Acts.

WHEREAS, it is expedient to repeal certain obsolete Acts;

It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :-

1. This Act may be called the Gujarat Repealing Act, 2006.
2. The Acts specified in the Schedule are hereby repealed.

Short title.

Repeal of certain Acts.

**SCHEDULE**

( See section 2 )

Sr. No.	Short title of the Act	Year	No.
1.	The Act for Avoiding Wagers (Amendment) Act, 1865.	1865	Bom. III
2.	The Bombay Race-courses Licensing Act, 1912.	1912	Bom. III
3.	The Bombay Abolition of Whipping Act, 1957.	1957	Bom. XXXIX